## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP (IB) NO. 51/Chd/Hry/2017

In the matter of:

State Bank of India

...Financial Creditor/Applicant

Vs.

MOR Farms Pvt. Ltd.

... Corporate Debtor/ Respondent

Present:

Mr. R.S. Bhatia, Advocate for Financial Creditor-Applicant

Dr. Rajansh Thukral, Advocate for Mr. Diwan Sharma, Advocate

for Corporate Debtor-Respondent.

Mr. Rajansh Thukral, Advocate submits that the learned arguing

counsel is unable to come because the roads from Panchkula are sealed.

The matter be now listed for arguments on 04.09.2017. The

objections/reply, if any, be filed by 01.09.2017 with copy advance to the

counsel opposite. It is made clear that no request for further adjournment shall

be entertained.

(Justice R.P.Nagrath) (Member (Judicial)

August 25, 2017

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